

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Prescot Road,
Gulistan Bldg.,
Fort, Bombay-1.

O.A. No. 1039/94.

Dt. /10/1994.

Shri/SHRI. Sharad Chandra Baijnath Pathak ... Applicant.

V/S.

The Union of India & Ors. ... Respondents.

CORAM: HON'BLE VICE CHAIRMAN, SHRI JUSTICE M.S. DESHPANDE,
HON'BLE MEMBER(A), SHRI M.R. KOLHATKAR.

TRIBUNAL'S ORDER:

Dt. 14-10-1994.

Shri P.G. Zare for the applicant.

The applicant's services had been terminated for securing the job on the basis of a bogus certificate, vide order dated 14-1-1987.

The applicant made representation contending that the termination has been made without conducting a proper enquiry. The applicant should have approached this Tribunal within 18 months from the date of representation to the Labour Commissioner at Nashik, dated 6-3-1990. He made a fresh representation re-iterating the same position on 18-1-91 (Exhibit III) but that representation would not hold good because it was only repeating what has been told in the earlier application. The applicant has filed application for condonation delay but there is no reason which can be regarded as sufficient because it has been stated that since he was unemployed from 1987, he could not file the present application.

We are satisfied that sufficient reason has not been made out in the application for condonation of delay, hence the said application is dismissed.

The O.A. is also dismissed.

Certified True Copy
Date ...

Despatched on... 2.1.1.1994

Despatcher

Section Officer
Central Admn. Tribunal.
Bombay Bench.

Dated: /10/94.

NO. CAT/BOM/JUDL/O.A.1039/94/

Copy to:

1. Sharad Chandra Baijnath Pathak,
C/o Shri P.G. Zare, Adv. for applicant.
2. Union of India, through the General Manager,
Central Railway, Bombay V.T., Bombay.
3. DRM(P), Central Railway, Bhusawal.

PCJ/-

SECTION OFFICER.

Handwritten signatures and dates at the bottom of the page, including "19/10/94" and "19/10/94".